

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD

RA/M.A./O.A./ T.A./ 432 1989

Harman Singh versus Union of India et al Applicant (s).

BR Kyada Adv. for the
Petitioner (s).

Harman Singh versus
Union of India et al Respondent (s).

B.B. Gogia Adv. for the
Respondent (s).

| SR. NO. | DATE. | ORDERS. |
|---------|----------|--|
| | | Stay of operating Award (Copy and Sent) |
| 06/11 | | RPAO Recd from Resp. |
| 5/12/89 | | Mr. BR Kyada not present. Mr. B.B. Gogia has filed sick note. Adjourned. The case be posted for admission. |
| | 28/12/89 | Officer 6/1/90 |
| 18/1 | | Common letter filed in case no 04/422/89 Letter dt- 18/1/90. |
| | 18/1 | CL 18/1/89 fo. |
| | | RPAO Recd from ^{Resp.} <u>Applicant</u> kept in OA/427/89 (21/02) |
| 2/3 | | Parties absent. no documents produced. Adjourned on same stage to 6/1/90. |
| 6/1 | | CL Parties absent. no documents produced Adjourned on same stage to 01/7/90. 19/4/90 CL OAO |

| SR NO. | DATE. | ORDERS. |
|---------|--|---------|
| | 19/9/0 | |
| 19/9/0 | Today case is on Board before Registers. No documents produced. Enough documents given earlier. It is a fit case to close the right to file reply. Submitted for orders before Hon'ble Members. | ch |
| 22/9/02 | FH 19/9/02 20/9/02 Date informed to both advocate's Clerks 12/9/02 | |

GAC/

OA [U32] 91
(2)

| Date | Office Report | ORDER |
|------------|---------------|--|
| 22-09-1992 | | <p>Court was adjourned as a mark of respect to late Ex-Chief Justice of India Shri M. Hidayatullah of India.</p> <p>Call on 3/11/1992.</p> <p><i>rcb</i> <i>nk</i> (R.C. Bhatt) (N.V. Krishnan) Member (J) Vice Chairman</p> <p>*AS.</p> |

DATE OFFICE REPORT

ORDER

18.10.93

This matter is disposed of by
common judgment in O.A. 422/89 & Ors.

M.R.Kolhatkar
(M.R.Kolhatkar)
Member (A)

R.C.Bhatt
(R.C.Bhatt)
Member (J)

vtc.

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD

Application No. 641/132/89 of 199

Transfer Application No. _____ Old Writ Pet. NO. _____

C E R T I F I C A T E

Certified that no further action is required to be taken
and the case is fit for consignment to the ~~Recd~~ Room (Decided).

Dated : 17/12/93

Counter ~~dated~~ :

Adarsh (27-12-93)
Section Officer/Court Officer

Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT NEW DELHI AHMEDABAD

INDEX SHEET

CAUSE TITLE.....

NAME OF THE U. S. I.
PARTIES.....

VERSUS

MR. Hoen Jason

PART A B & C

| SERIAL NO. | DESCRIPTION OF DOCUMENTS | PAGE |
|---------------|---|---------|
| 1) | 07 | 1 to 12 |
| 2) | common judg. attd 18-10-93 Attached with OA/422/82) | |
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CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Submitted;

C.A.T./Judicial Section.

Original Petition No.: 432 of 89.

Miscellaneous Petition No.: — of —.

Shri Union of India (Petitioner(s)).

Versus.

Hamm Jinal

Respondent(s).

This application has been submitted to the Tribunal by Shri B R Kride under Section 19 of The Administrative Tribunal Act, 1985. It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunals Act, 1985 and Central Administrative Tribunals (Procedure) Rules, 1985.

The application has been found in order and may be given to concerned for fixation of date.

The application is not been found in order for the same reasons indicated in the check list. The applicant may be advised to rectify the same within 21 days/Draft letter is placed below for signature.

✓ Applicant/ Witness is not signs Ad & Applicant

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CENTRAL ADMINISTRATIVE TRIBUNALAHMEDABAD BENCHAPPLICANT (S) Limam q. IndiaRESPONDENTS (S) Harmn JnsdPARTICULARS TO BE EXAMINEDENDORSEMENT AS TO
RESULT OF EXAMINATION

1. Is the application competent?

Y

2. (A) Is the application in the prescribed form?

Y

(B) Is the application in paper book form?

Y

(C) Have prescribed number complete sets of the application been filed?

N

3. Is the application in time?

Y

If not, by how many days is it beyond time?

Has sufficient cause for not making the application in time stated?

—

4. Has the document of authorisation/ Vakalat name been filed?

Y

5. Is the application accompanied by B.D./I.P.O for Rs.50/-? Number of B.D./I.P.O. to be recorded.

P1
6

413202

6. Has the copy/copies of the order(s) against which the application is made, been filed?

Y (Annex A-P 11)

7. (a) Have the copies of the documents relied upon by the applicant and mentioned in the application been filed?

Y

(b) Have the documents referred to in (a) above duly attested and numbered accordingly?

Y

(c) Are the documents referred to in (a) above neatly typed in double space?

Y

8. Has the index of documents has been filed and has the paging been done properly?

Y

PARTICULARS TO BE EXAMINED

ENDORSEMENT AS TO BE
RESULT OF EXAMINATION.

9. Have the chronological details of representations made and the outcome of such representation been indicated in the application? *Y*

10. Is the matter raised in the application pending before any court of law or any other Bench of the Tribunal? *NP*

11. Are the application/duplicate copy/spare copies signed? *Y*

12. Are extra copies of the application with annexures filed.
(a) Identical with the original.
(b) Defective.
(C) Wanting in Annexures
No _____ Page Nos _____?
(d) Distinctly Typed?

13. Have full size envelopes bearing full address of the Respondents been filed? *NP*

14. Are the given addressed, the registered addressed? *Y*

15. Do the names of the parties stated in the copies, tally with those indicated in the application? *Y*

16. Are the translations certified to be true or supported by an affidavit affirming that they are true? *Y*

17. Are the facts for the cases mentioned under item No.6 of the application.
(a) Concise?
(b) Under Distinct heads?
(c) Numbered consecutively?
(d) Typed in double space on one side of the paper? *Y*

18. Have the particulars for interim order prayed for, stated with reasons? *checked 2/2/1965*